

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AGSON GLOBAL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Agson Global Private Limited
2.	Date of incorporation of corporate debtor	29 May 1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi under Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909DL1997PTC087560
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office at: JA-1218-1225, 12 th Floor DLF Tower-A, Jasola, New Delhi-110025
6.	Insolvency commencement date in respect of corporate debtor	30 January 2024 (the order was uploaded on the NCLT website on 08 February 2024)
7.	Estimated date of closure of insolvency resolution process	28 July 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shailesh Verma IBBI Registration No. [IBBI/IPA-002/IP-N00070/2017-18/10148]
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E1004, Vijaya Apartments, Mall Road, Ahinsa Khand 2, Near Shanti Gopal Hospital, Indirapuram, Ghaziabad, Uttar Pradesh-201014 E-mail: shailesh3108@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Deloitte India Insolvency Professionals LLP, 7 th Floor, Building 10, Tower-B, DLF Cyber City, Phase-II, Gurugram, Haryana-122002 Email: agson.cirp@gmail.com

11.	Last date for submission of claims	22 February 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of creditors has been ascertained by the IRP as on date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable (As on date)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) The relevant forms can be downloaded at https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II has ordered the commencement of a corporate insolvency resolution process of **AGSON GLOBAL PRIVATE LIMITED** on 30 January 2024 (the order was uploaded on the NCLT website on 08 February 2024).

The creditors of **AGSON GLOBAL PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **22 February 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Shailesh Verma

Interim Resolution Professional of Agson Global Private Limited,
(under Corporate insolvency Resolution Process)
Registration no. IBBI/IPA-002/IP-N00070/2017-18/10148

Registered Address:

E-1004, Vijaya Apartments, Mall Road,
Ahinsa Khand 2, Near Shanti Gopal Hospital,
Indirapuram, Ghaziabad, Uttar Pradesh-201014
E-mail: shailesh3108@gmail.com

Communication Address:

Deloitte India Insolvency Professionals LLP,
7th Floor, Building 10, Tower-B, DLF Cyber City,
Phase-II, Gurugram, Haryana-122002
Email: agson.cirp@gmail.com

Date: 10 February 2024

Place: Ghaziabad, Uttar Pradesh